

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

112. IA/812/2024 IN C.P. (IB)/1122(MB)2021

**IN THE MATTER OF**

Dr. Sohrab Bhot

VS

ROLTA BI & BIG DATA ANALYTICS  
PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Vinita Muley (PH)

RP in person: Sonu Gupta (VC)

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**ORDER**

**I.A. 812/2024**

1. The prayer in the present I.A. is for allowing the Applicant to withdraw its claim and to get his name removed from the COC.

2. The contention of the Ld. Counsel for the Applicant is that being a senior citizen and also being an ex-employee of the Corporate Debtor, after having deposited the initial cost of Rs. 3 Lakhs in view of the order dated 13.10.2023, he is not in a position to either physically or financially be a part of

COC and continue with the CIRP process. In view of the same, he wishes to withdraw.

3. On the other hand, the Ld. Counsel for the RP submits that, in COC, the RP is unable to get any support from any of the COC members as all the COC members are the ex-employees. Be that as it may, the Applicant cannot be forced to continue against his own wish.

4. Therefore, the prayer of the Applicant is allowed and he is permitted to withdraw from the COC and withdraw his claim as well. With these observations, the present I.A. is disposed of.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

216. IA/331/2024 IN C.P. (IB)/1122(MB)2021

IN THE MATTER OF

Dr. Sohrab Bhot

VS

ROLTA BI & BIG DATA ANALYTICS  
PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Counsel Abhishek Anand (PH)  
RP in person: Sonu Gupta (VC)  
For the RP: Adv RS Pandey (VC)

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**ORDER**

**I.A. 331/2024**

Heard. Both the Ld. Counsels have concluded their arguments. **Reserved for orders.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)